

(ii) Report on Welding Industry in USA, West Germany and Britain.

[Placed in Library, See No. LT-3076/64].

(iii) Report on Food Preservation and Canning Industry in USA and Denmark.

[Placed in Library, See No. LT-3077/64].

(iv) Report on Cable Industry in Japan and USA.

[Placed in Library, See No. LT-3078/64].

(v) Report on Office Management in Japan, USA and Britain.

[Placed in Library, See No. LT-3079/64].

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, TEA ACT, COFFEE ACT, AND AUDIT REPORT ON ACCOUNTS OF TEA BOARD

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (2) of section 18A of the Industries Development and Regulation) Act, 1964:—

(a) SO 2350, dated the 1st July, 1964.

(b) SO 2366, dated the 11th July, 1964.

[Placed in Library, See No. LT-3080/64].

(ii) a copy each of the following papers:—

(a) The Tea Board Employees (Conduct) Amendment Rules, 1964, published in Notification No. GSR 1920 dated the 18th July, 1964, under sub-section (3) of section 49 of the Tea Act, 1953.

[Placed in Library, See No. LT-3081/64].

(b) The Coffee (Second Amendment) Rules, 1964, published in Notification No. GSR 1128 dated the 8th August, 1964, under sub-section (3) of section 48 of the Coffee Act, 1942.

[Placed in Library, See No. LT-3082/64].

(c) Audit Report on the accounts of the Tea Board for the year 1962-63.

[Placed in Library, See No. LT-3083/64].

RAILWAY PROTECTION FORCE (AMENDMENT) RULES

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): I beg to lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1964, published in Notification No. GSR 925 dated the 27th June, 1964, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library, See No. LT-3084/64].

NOTIFICATIONS UNDER CENTRAL SILK BOARD ACT AND ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table a copy each of the following Notifications:—

(i) The Central Silk Board (Amendment) Rules, 1964, published in Notification No. GSR 1191 dated the 29th August, 1964, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library, See No. LT-3085/64].

(ii) The Textiles (Production by Powerlooms) Control (Amendment) Order, 1964, published in Notification No. SO. 2468 dated the 18th July, 1964, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library, See No. LT-3086/64].